

ITEM NO.21

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 317607/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 289129/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) : Mr. Aniket Tiwari, Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Singh, Adv.
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. B.P. Singh Dhakray, learned counsel for the petitioner and Mr. Aniket Tiwari, learned counsel for the respondent-State.
2. The Medical report from the G.B. Pant Hospital has been perused.

3. The report dated 25.05.2026 indicates that "the patient is a known case of traumatic brain injury with seizure disorder with past history of potts-spine. Patient need assistance in day to day activities."

4. Leave granted.

5. Let the original records be called for. Upon receipt, the digitized copy of the records be made available to the learned counsel for the parties.

6. Till the disposal of the appeal, the benefit of exemption from surrendering granted by this Court *vide* order dated 31.01.2025 shall continue.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(KOMAL)
COURT MASTER (NSH)